

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.361/2006 in
O.A. No.2206/2004

JX

New Delhi this the 7th day of August, 2009

Hon'ble Mr. Justice M. Ramachandran, Vice-Chairman (J)
Hon'ble Mr. Shailendra Pandey, Member (A)

Jag Mohan
Joint Deputy Director
Intelligence Bureau, Ministry of Home Affairs,
Government of India
35 S.P. Marg, New Delhi. -Applicant

(By Advocate: Shri K.S. Negi)

Versus

1. Shri Afzal Amanullah
Secretary,
Home (Police Department),
Govt. of Bihar, Patna (Bihar). -Respondents
2. Shri A.K. Choudhary
Chief Secretary,
Govt. of Bihar,
Patna (Bihar). -Respondents

(By Advocate: Shri Vivek Singh,
Shri Shailendra Tiwary with
Shri Saba Rahman and
Shri Afzal Amanullah, R-1 in person)

ORDER (Oral)

M. Ramachandran, Vice-Chairman (J)

Contemnor is present as per the orders of this Tribunal. It is submitted by counsel for respondents that respondents have filed Writ Petition before the High Court challenging the order of the Tribunal. The High Court had stayed the operation of the order of the Tribunal. He further submits that Writ Petition was dismissed for default on 12.08.2008 and restoration application was moved and orders thereon are yet to be passed. However, Shri S.S. Tiwary, counsel appearing for State of Bihar, on instructions, submits that the monetary benefits arising out from the order will be paid to the applicant within two weeks

from today

2. Since respondents are implementing the order of the Tribunal, we think that there is no continuous disobedience on the part of the respondents. Respondents shall be obliged to pay the amount, as above, within two weeks from today. We make it clear that this will be subject to the outcome of the Writ Petition pending before the High Court. The contempt petition is closed. Notices stand discharged.


 (Shaileendra Pandey)
 Member (A)


 (M. Ramachandran)
 Vice-Chairman (J)

cc.

Parash M 108/10 dir provd 6/8